

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (C) No. 355 of 2020
With
I.A. No. 1379 of 2021

Maa Lakshmi Buildcon Pvt. Ltd., Hazaribagh through its Director
... .. Petitioner
Versus
The State of Jharkhand & Ors. Opposite Parties

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner	: None
For the Opposite Parties	: None

08/23.04.2021 The present contempt petition is taken up today through Video conferencing.

It has been informed to this Court that in view of the resolution as contained in Reference No. 1165-1201/2021 dated 18.04.2021 passed by the Jharkhand State Bar Council, the learned lawyers of this Court, District Courts, Sub-Divisional Courts, Tribunal and all other Courts in the State of Jharkhand will refrain themselves from all Court works for next seven days in the wake of second wave of Covid-19 pandemic.

No one appears on behalf of the parties.

I.A. No. 1379 of 2021 has been filed on 04.03.2021 on behalf of the opposite party no. 2 seeking four months' more time to comply the order dated 10.12.2019 passed by this Court in W.P.(C) No. 5710 of 2019.

Having considered the present interlocutory application and for the reasons stated therein, the opposite party no. 2 is granted three months' further time with effect from the date of filing of the present application i.e., 04.03.2021 to comply the order dated 10.12.2019 passed by this Court in W.P.(C) No. 5710 of 2019 in its true letter and spirit.

Put up this case under appropriate heading on 11.06.2021.

I.A. No. 1379 of 2021 stands disposed of.

Let a copy of this order be communicated to the opposite party no. 2 – the Secretary, Welfare Department (now known as Schedule Tribe, Schedule Caste, Minority and Backward Class Welfare Department), Government of Jharkhand, Ranchi.

(Rajesh Shankar, J.)